

SPECIAL BENCH

ITEM NO.119

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.22/ALD/2023 IN CA (CAA) No.25/ALD/2023

(Second Motion)

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	HARDAYAL INFRA TECH PRIVATE LIMITED WITH HARDAYAL INFRA PROJECTS PRIVATE LIMITED.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Petitioner Companies*
Sh. Ajit Kr. Singh, AOL : *For the O.L., Alld.*
Sh. Krishna Dev Vyas, Adv. : *For the RoC*
Sh. Niraj Kumar Singh, Adv. for : *For the I.T. Deptt.*
Sh. Gaurav Mahajan, Sr. S.C.

ORDER

Ld. Counsels representing their respective parties are present. However, none present for the Petitioner Companies.

- 1.** The reports on behalf of the ROC, RD and Official Liquidator have already been filed.
- 2.** Ld. Counsel representing the Income Tax Department seeks and is granted two weeks' time to file its report within a period of two weeks by serving an advance copy to the opposite side.
- 3.** Since there is no representation today on behalf of the Petitioner Companies, therefore in the interest of justice, let the matter be adjourned for further hearing on 18th July, 2024 before the Regular Bench.

-Sd-

**(Umesh Kumar Shukla)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th June, 2024

*Kavya Prakash Srivastava
(Stenographer)*